

NOTE

"It is for the information of all the Advocates/ Litigants/General Public that w.e.f. 01.04.2024, in all the cases relating to ‘Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, in which notice under section 13(2) has been issued, it will be mandatory to provide following information below the Memo of Parties of each & every petition filed in DRR Section:

(i) IFSC Code:_____
(ii) Bank Name:_____
(iii) Branch Name:_____
(iv) Bank Loan Account No. :_____
(v) Borrower’s Name:_____
(vi) Borrower’s Address:_____
(Vii) Date of Section 13(2):_____

AND

In the event, Advocates/ Litigants failed to comply with aforesaid directions, the objection to that effect will be raised by the Registry.”

BY ORDER OF HON’BLE THE ACTING CHIEF JUSTICE